

आयकर अपीलीय अधिकरण, सूरत न्यायपीठ, सूरत
IN THE INCOME TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT
BEFORE SHRI PAWAN SINGH, JUDICIAL MEMBER AND
SHRI BIJAYANANDA PRUSETH, ACCOUNTANT MEMBER
आयकर अपील सं./ITA Nos. 1293/SRT/2024 (AY 2020-21)
(Physical court hearing)

Dr. Keshavbhai Patel Valsad Taluka, Niratadgol Utpadak Sahakari Mandli Ltd., Tithal Road, Valsad-396 001 [PAN : AABAD 9351 R]	बनाम Vs	Income Tax Officer, Ward-, Valsad, Room No.205, Income Tax Officer, Palak Arcade, Tithal Road, Valsad- 396 001
अपीलार्थी/Appellant		प्रत्यर्थी /Respondent

निर्धारिती की ओर से /Assessee by	Shri Rajesh Upadhyay-AR
राजस्व की ओर से /Revenue by	Shri Mukesh Jain- Sr-DR
सुनवाई की तारीख/Date of hearing	11.03.2025
उद्घोषणा की तारीख/Date of pronouncement	11.03.2025

Order under section 254(1) of Income Tax Act

PER PAWAN SINGH JUDICIAL MEMBER:

1. This appeal by assessee is directed against the order of National Faceless Appeal Centre, Delhi [for short to as "NFAC/Ld.CIT(A)"] dated 27.11.2024 for assessment year 2020-21. This appeal came up hearing today (11th March 2025).
2. The learned Counsel for the assessee submits that the assessee has applied for seeking the benefits of Vivad se Visvas Scheme -2024 (VSV-24) and his application has been accepted. The assessee has also paid full and final tax of Rs. 27,178/- as per the order of designated authority by filing Form-4 dated 18.02.2025 which is kept with record. The learned counsel for the assessee submits that he may be allowed to withdraw the appeal. This fact was confronted with learned departmental representative (DR) of the revenue. The

Id.Sr-DR for the Revenue submits that he has no objection, if the appeal of the assessee is dismissed as "withdrawn".

3. We have considered the application of assessee for withdrawal of appeal and considering the prayer of assessee, the appeal of the assessee is dismissed as "withdrawn" with liberty to the assessee as well as to the Revenue that in case, if the application preferred by the assessee under DVSV-2024 does not get finally settled for any reason whatsoever, then both the parties are at liberty to prefer Miscellaneous Application before this Tribunal for restoration of the appeal or any further direction and in such event, the appeal shall get restore. The Assessing Officer is directed to pass the consequential order.

4. In the result, the appeal of the assessee is dismissed as withdrawn.

Order announced on 11/03/2025 in the Virtual Court hearing.

Sd/-
(BIJAYANANDA PRUSETH)
लेखा सदस्य/Accountant Member

Sd/-
(PAWAN SINGH)
न्यायिक सदस्य/Judicial Member

सूरत / Surat Dated: 11/03/2025

Dkp Outsourcing Sr. P.S*

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

- अपीलार्थी/ The Appellant
- प्रत्यर्थी/ The Respondent
- आयकर आयुक्त/ CIT
- विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, सूरत/ DR, ITAT, SURAT
- गार्ड फाईल/ Guard File

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By order/आदेश से,

सहायक पंजीकार
आयकर अपीलीय अधिकरण, सूरत